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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

it appears to me that appointment of an auditor is as per

statutory requirement. Therefore, the prayer for appointing

the auditor is not at all to be considered at this stage.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

However, for hearing it is adjourned as it is a part heard, in a

Name of the Company		Satish Chandra Lakhota & Ors.-Versus-A-One Association of Alliance Club & Ors.	
Under Section		List it on 13/03/2018.	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. ~~P. H. W. Sinha~~ Sinha
2. Ms. Ishani Sengupta
3. Ms. Pooja Agarwal
Advocate

(Jinan K.R.)
Member (J) } Appearing on behalf
of the Petitioner
7/02/18

- 1) Ajit Kumar Choudhary
- 2) Rupak Ghosh
- 3) R. K. Pandey
- 4) Gopal Krishna Pandey
- 5) Noorul. Islam
Advocate

} Appearing on behalf
of the Respondent NO.
2, 3 and 4.

Noorul. Islam
Adv. 7/2/18

ORDER

Ld. Counsel for the petitioners and the respondent nos. 2 to 4 is present.

Ld. Counsel appearing on behalf of the petitioners sought for an order for appointing an interim auditor in the application. It is submitted on behalf of the respondents that the company is running by the petitioner nos. 1, 2 and 3 and

it appears to me that appointment of an auditor is as per statutory requirement. Therefore, the prayer for appointing the auditor is not at all to be considered at this stage. However, for hearing it is adjourned as it is a part heard, in a regular bench.

List it on 13/03/2018.

Sd

(Jinan K.R.)
Member (J)